

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4028

ANSWERED ON:21.03.2013

RAINWATER HARVESTING

Gandhi Shri Feroze Varun;Viswanathan Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is taking any steps to make rainwater harvesting mandatory in all States and if so, the details thereof;
- (b) whether the Government has a system to monitor whether a rain water harvesting system is in place in every building that qualifies for the same in the States where it has been made mandatory and if so, the details thereof;
- (c) whether the Union Government has directed the State Governments and UTs to make rooftop rain water harvesting mandatory for Government institutions, schools, hotels, industries, etc.; and
- (d) if so, the details along with action taken by the State Governments to ensure the compliance of the direction?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) to (c) Roof top rain water harvesting has been made mandatory in the States/ Union Territories of Andhra Pradesh, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Chandigarh, Daman & Diu, NCT Delhi and Puducherry. In UT of Andaman & Nicobar, roof top rain water harvesting has been made mandatory in Port Blair Town. In Jharkhand, roof top rain water harvesting has been made mandatory in Ranchi urban area. Besides, Central Ground Water Authority (CGWA) has issued advisories to Chief Secretaries/ Administrators of all the States/ Union Territories and Ministry of Urban Development for adopting rain water harvesting/ artificial recharge measures on all the Government buildings. Further, directions have been issued by CGWA to all the schools/ hotels/ industrial establishments falling in the over-exploited and critical areas (except in the water logged areas) in the country to adopt Roof Top Rain Water harvesting systems in their premises.

(d) Steps for monitoring installation of rainwater harvesting system in buildings are undertaken by the State Governments. Building plans with provision for rain water harvesting system are approved by the concerned municipal/ State development authorities as per notifications of the respective State Governments. State-wise details of mechanism for rainwater harvesting system in buildings are given in Annexure.